

1	2	3	4	5
30.	Koraput	88.98	Transmission line from Theruballi to Kesinga	-do-
31.	Sambalput	2432	Rengali Dam Rehabilitation Project	Under consideration.
32.	Keonjhar	2,098	Integrated Water Supply Scheme for mine workers	-do-
33.	Koraput	732.03	Mining Project of M/s NALCO	-do-
34.	Phulbani	45.34	Lakhaparbat M.I. Project	-do-
35.	Phulbani	23.2	Parhel M.I. Project	-do-
36.	Phulbani	29.2	Dumkutch M.I. Project	-do-
37.	Puri	87.577	Kumarkhunti M.I. Project	-do-

Quantity of Butter Oil received from Foreign Countries

4695. SHRI HARISH KUMAR GANGWAR : Will the Minister of AGRICULTURE be pleased to refer to reply given to Unstarred Question No. 1252 on 5 March, 1984 regarding quantity of butter oil received from foreign countries and state :

(a) what quantity standards for butter oil were specified year-wise, from start of EEC gifts upto 1984 in annual agreements signed by Government and how supplies received each lot-wise were tested to ensure that quality with details of report by testing agency lot-wise ;

(b) what standards of quality are specified for butter oil before its use as fit for recombination into liquid milk and what changes were made in this specification over the years ;

(c) what is cost-benefit detail of use of gifted butter oil for recombination in liquid milk vis-a-vis its sale as cooking medium and changes therein year-wise from start of gifts ; and

(d) what sources for gift butter oil other than EEC Government are exploring with present stage of negotiations ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (d) The information is being collected and will be laid on the table of the House.

Interest Charged by D.D.A. from Group Housing Societies

4696. SHRI TRILOK CHAND : SHRI CHHOTAY SINGH YADAV : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the amount of interest, if any, charged from the Group Housing Societies (Society-wise) on account of late payments by them;

(b) whether there is any provision to give interest on the deposits made by the Societies who have not yet been allotted land;

(c) if so, the details thereof; and

(d) if not, the reasons why D.D.A. charges interest from the Societies for making late payment ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The Cooperative Group Housing Societies are liable to pay interest from three of the Cooperative Group Housing Societies belonging to pre-1979 Group as per details in the statement. The new Cooperative Group Housing Societies which have been allotted land recently

are also liable to pay interest on belated payments.

(b) No.

(c) Does not arise.

(d) There is no provision in the terms and conditions of allotment, for paying interest on the amount deposited by the societies. While making offer of allotment of land a specific period is prescribed for making payments. In case Societies fail to make payment within the specified period they are liable to pay interest at prescribed rates.

Statement

List of cases wherein Interest has been recovered for Late Payment of Premium

Sr. No.	Name of the Society	Amount on account of interest recovered
1.	Ghalib Memorial - C.G.H. Society	Rs. 8075-45
2.	T.C.P.O. Officers-C.G.H. Society	Rs. 10433-33
3.	A.I.I.M.S. C.G.H. Society	Rs. 97,948-44

Persons Killed in Avalanches in Jammu and Kashmir and other States

4697. PROF. SAIF-UD-DIN SOZ : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of people killed in avalanches in Jammu and Kashmir and other States during the months of January and February, 1984; and

(b) the amount of relief sanctioned as on 29 February, 1984 ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The Government of Himachal Pradesh has reported 24 deaths due to avalanches. No deaths due to avalanches during the months of January and February, 1984 have been reported by the State Government of Nagaland, Uttar Pradesh and West Bengal.

The reply from the Government of Jammu & Kashmir and other concerned States/Union Territories is awaited.

(b) According to the information furnished by the Government of Himachal Pradesh, they have sanctioned Rs. 24880/- in cash. Free medicines, blankets, ration to meet immediate needs of dependents were also given to victims. The State Government has also sanctioned Rs. 5.00 lakhs for relief work for the victims whose houses have been destroyed apart from providing free timber, GI sheets/slates.

Persons Displace on Execution of Subarnarekha Project

4698. SHRI MANMOHAN TUDU : Will the Minister of IRRIGATION be pleased to state :

(a) the number of persons consisting of how many villages will be displaced on execution of Subarnarekha irrigation Project ;